

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (C) No. 8016/2021
(Arising out of impugned final judgment and order dated 03-06-2021
in SA No. 110/1988 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)**

RAM NIWAZ (SINCE DECEASED) THROUGH LRS. & ANR. **Petitioner(s)**
VERSUS

RAM YAGGYA & ORS.	Respondent(s)
(FOR ADMISSION and I.R. and IA No.70677/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70678/2021-EXEMPTION FROM FILING O.T. and IA No.70680/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.71496/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)	

Date : 24-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Amrendra Kumar Singh, Adv.
Mr. Kunal Rao, Adv.
Mr. Vipin Kumar, Adv.

For Respondent(s) Ms. Shashi Kiran, AOR
Mr. Varad Dwivedi, Adv.
Mr. Rohit Pandey, Adv.
Mr. Vaibhav Maheshwari, Adv.
Ms. Vaishali Singh, Adv.
Mr. Gaurav Choudhary, Adv.
Ms. Sangeeta Bhalla, Adv.

Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Mr. Amit Gupta, Adv.
Ms. Adira A. Nair, Adv.
Ms. Shahnaaz Rahman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by three weeks in terms of the letter circulated by the learned counsel for respondent No. 1.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER